

(a) whether it is a fact that Officers on deputation from the State Governments to the Centre are experiencing hardships in regard to grant of house Building advance, Motor car advance, etc. on account of the refusal by both the Central and State Governments to make available necessary funds for the purpose ; and

(b) if so, the steps proposed to be taken for removing these hardships ?

THE DEPUTY PRIME MINISTER & MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The officers on deputation from the State Governments to the Centre, who hold permanent appointments under the State Governments, are not entitled to house building advances under the Central Government rules as these officers are governed by the rules framed by their respective State Governments to whom they can apply and get such loans. However, officers belonging to All India Services, such as I.C.S., I.A.S., I.P.S., etc., who are on deputation to the Centre, are entitled to house building advances under the Central rules, provided :—

- (i) they are on permanent deputation to the Centre ; or
- (ii) they have been on deputation to the Centre continuously for six years or more.

In so far as advances for the purchase of Motor Car and other conveyance are concerned, State Government officers who are on deputation to the Centre are entitled to these advances subject to the fulfilment of conditions prescribed in the relevant rules as applicable to Central Government employees.

**Persons having Wealth of Rs. 50 lakhs and above**

5502. SHRI ARJUN SINGH BHADORIA : Will the Minister of FINANCE be pleased to state :

(a) the number of persons in the country having wealth of Rs. 50 lakhs and over in each of the last three years ;

(b) the total wealth of all such persons assessed to wealth-tax ; and

(c) the amount of wealth-tax paid by them at present ?

THE DEPUTY PRIME MINISTER & MINISTER OF FINANCE (SHRI MORARJI) : (a) to (c). The number of Wealth-tax assesses who have either filled returns of net wealth exceeding Rs. 50 lakhs or who have been assessed to tax on a net wealth exceeding Rs. 50 lakhs, the total wealth of all such persons—returned or assessed—and the amount of wealth-tax payable by them are furnished below :

YEAR	No. of persons having wealth of Rs. 50 lakhs & over.	Total Wealth	Amount of wealth tax payable
<i>(Figures in Lakhs of Rs.)</i>			
1965-66	86	11241	199
1966-67	76	9281	220
1967-68	67	8530	176

**Deposits of Rock Phosphate in Rajasthan**

5503. SHRI K. P. SINGH DEO : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether phosphate deposits have been located from the Cambrian rocks in the Aravali formation near Udaipur ;

(b) whether Rock phosphate has also been discovered in Birmania, Kohra and Dakan Kotra in Rajasthan ;

(c) if so, the estimated deposits of phosphate discovered ;

(d) whether Government propose to work on these deposits ; and

(e) the estimated savings on account of import of phosphate as a result thereof ?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) :**

(a) Yes. Rock phosphate deposits have been located in the Aravalli formations of pre-Cambrian age near Udalpur at Maton, Kanpur, Karbaria Ka Gurha, Dakan Kotra, Nimach Mata and Jhamarkotra.

(b) Yes.

(c) Explorations carried out so far have indicated tentative estimate of about 57 million tonnes.

(d) and (e). The deposits are under investigations and the question of exploitation will be considered after the investigations are completed. It is premature to say anything in regard to the savings on account of import of phosphate.

**Supply of Defective Equipment to Antibiotics Plant, Rishikesh**

**5504. SHRI K. P. SINGH DEO :** Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that certain equipment supplied by Russian enterprise for setting up the Anti-biotics Plant at Rishikesh were found to be defective after the plant went into operation in 1968 ;

(b) if so, the cost of the defective equipment ; and

(c) the steps taken by Government to get the defective equipment replaced ?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) :** (a) to (c). Some deficiencies in equipment have been noticed. These have been discussed with the Collaborators, some items have been replaced, while others have been rectified mostly at the expense of the collaborators and discussions are continuing on the remaining deficiencies. The cost of such equipment will be known only after the discussions have been concluded.

**National Mineral Development Corporation**

**5506. SHRI BENI SHANKER SHARMA :** Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether the National Mineral Development Corporation propose to enlarge its sphere of activities ;

(b) if so, the details of the proposals before it ; and

(c) the steps taken or proposed to be taken in the matter ?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANNATH RAO) :** (a) to (c). In addition to the existing iron ore mines at Kiriburu and Bailadila (Deposit No. 14), the diamond mines at Panna and the pilot testing programme at Kudremukh, the National Mineral Development Corporation propose to undertake to following new projects/feasibility studies :—